

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-106
IB-2413/ND/2019
IA/2230/ND/2020

IN THE MATTER OF:

M/s Imperial Fasteners

....Applicant

Vs

Solven Power Systems Pvt Ltd

....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 23.06.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

The present application has been filed on behalf of the IRP praying therein to allow to replace the IRP and appoint Mr. Atul Kumar Jain (having Registration no. IBBI-IPA-002/IP-00734/2018-2019/12266 as RP.

We have heard the Ld. Counsel for the IRP and perused the averments made in the application as well as resolution of the CoC. Ld. Counsel for the IRP submitted that in the meeting dated 17.03.2020, the CoC has proposed Mr. Atul Kumar Jain as RP. He further submitted that Mr. Atul Kumar Jain has also given his consent letter to act as RP. He further submitted that CoC has approved this resolution by 100% voting.



Lalit

Considering the submissions made on behalf of the IRP and from the proposal of the minutes of CoC meeting dated 17.03.2020, we hereby approved Mr. Atul Kumar Jain to act as RP. With this the present application stands **disposed off**.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)